

**SHRI TEJ NARAYAN SINGH:** Mr. Speaker, Sir, the foundation stone of a power grid was laid in 1989 costing Rs. 4 crore 85 million and 30 thousand in Jagishpur zone in Bhojpur district of Bihar. This was the scheme of the Government of India. After an expenditure of Rs. 6 million on it, the Government has stopped its work and I am not getting any satisfactory answer here. This money is to be paid by the Central Government. I have written so many times to the Central Government and the Chief Minister of Bihar has said that he did not have any objection if the work in the power grid starts again but after reminding so many times, yesterday I received a letter from the Minister of Energy of the Central Government in which I was directed to contact the Bihar State Electricity Board. This is the question of constructing power grid in Bihar and this is the project of the Central Government. If the Central Government does not give Rs. 4 crore, 85 million and 30 thousand then I would like to say through you Mr. Speaker, Sir, that from any date in the month of December, I will go far indefinite *dhama* before the Lok Sabha and unless Central Government gives money for the construction of the grid, I will not finish my *dhama*. Therefore, I would like to say through Mr. Speaker, Sir, to the Central Government that Rs. 4 crore, 85 million and 30 thousand should be given for the construction of power grid in Jagadishpur in Bhojpur district of Bihar. Congress has again come in power and its intentions should not be bad and the money should be given immediately so that the work of the power grid may be completed in time.

With these words, I conclude my speech.

*(Interruptions)*

**SHRI RAM VILAS PASWAN (Rosera):** Mr. Speaker, Sir, we have given notice for adjournment motion, if you do not allow us, we will walk out *(Interruptions)*

*[English]*

MR. SPEAKER: I have disallowed it.

Now, Papers to be laid.

12.37 hrs

PAPERS LAID ON THE TABLE

*[English]*

**Pulses, Edible Oilseeds and Edible Oils (storage control) Second Amendment Orders, 1991 and Bureaux of Indian standards (Recognition of Consumers Associations) Rules, 1991.**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUD-DIN AHMED): I beg to lay on the Table:-

- (1) A copy of the Pulses, Edible Oilseeds, and Edible Oils (Storage Control) Second Amendment Order, 1991 (Hindi and English versions) Published in Notification No. S.O 485 (E) in Gazette of India dated the 26th July, 1991 under sub-section (6) of section 3 of the essential Commodities Act, 1955.
- (2) A copy of the Bureau of Indian standards (Recognition of consumers' Associations) Rules, 1991 (Hindi and English versions) Published in Notification No. G.S.R. 619 (E) in Gazette of India dated the 9th October 1991 under section 39 of the Bureau of Indian Standards Act, 1986.

*[Pleased in Library see No. LT-761/91]*

**Notifications Under All India Services Act, 1951, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section
- (2) of section 3 of the All India services Act, 1951:-